<u>CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH</u> <u>CIRCUIT SITTING: BILASPUR</u>

Original Application No.203/00647/2018

Bilaspur, this Thursday, the 27th day of September, 2018

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Smt. Fuleshwari Bai, W/o Late Shri Chaitram Jangehl (Verma), aged about 47 years, R/o – Rengakatera, Post – Tumdibod, Tehsil – Dongargarh, Police Station – Dongargarh, District – Rajnandgaon (C.G.) – 491441 ——Applicant

(By Advocate – Shri Abhyuday Singh)

<u>Versus</u>

- 1. Bharat Sanchar Nigam Limited (BSNL), through its General Manager, Bharat Sanchar Nigam Limited (BSNL), O/o Chief General Manager, Chhattisgarh Circle, Khamhardih, Vidhan Sabha Road, District Raipur (CG) 492001.
- 2. Assistant General Manager, Bharat Sanchar Nigam Limited (BSNI), O/o Chief General Manager, Chhattisgarh Circle, Khamhardih, Vidhan Sabha Road, District Raipur (CG) 492001 -Respondents

(By Advocate – Shri Sandeep Dubey) ORDER(ORAL)

By Navin Tandon, AM.

The applicant has filed this Original Application seeking grant of compassionate appointment to her.

2. The respondents have filed their reply, wherein they have submitted that the old application submitted by the applicant is not available in their record and the case of the applicant shall

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2.

be considered if she files application as per proper format, which is enclosed with Annexure R-2 with their reply.

3. Learned counsel for the applicant submits that this

Original Application may be disposed of at this stage granting

liberty to the applicant to file application, as per Annexure R-2

and the respondents, in turn, may be directed to consider and

decide the same in a time-bound manner.

4. Learned counsel for the respondents has no objection if

this O.A is disposed of in above terms.

5. In view of the above, we dispose of this Original

Application with liberty to the applicant to file her application

in the required format (Annexure R-2), within one month from

today. On receipt of such application, the competent authority

of the respondents shall consider and decide the same, as per

rules, within 60 days thereafter. Needless to say that the

decision, so taken, shall be communicated to the applicant. No

costs.

(Ramesh Singh Thakur)
Judicial Member
am/-

(Navin Tandon) Administrative Member